

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 201-IA/763(AHM) 2022
ITEM No 202- IA/711(AHM) 2021
ITEM No 203- IA/41(AHM) 2023
ITEM No 204- IA/341(AHM) 2023
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..22/03/2023

Coram:

Deep Chandra Joshi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Jaimin Dave, Adv. a/w. Ms. Hirva Dave, Adv.
(IA 763 of 2022 & IA 41 of 2023)
: Mr. Vishal Dave Adv. a/w. Mr. Nipun Singhvi, Adv.
For the Respondent No. 5 : Mr. Vikas Mishra, Adv. Mr. Kartik Nagarkatti, Adv.
: Mr. Varun Ahuja, Adv.
: Mr. Kunal Vaishnav, Adv.
For the Respondent / RP : Mr. Jaimin Dave, Adv. a/w. Ms. Hirva Dave, Adv.
In IA 711 of 2021, IA 341 of 2023
For the Omkara Assets
Reconstruction Pvt. Ltd. : Mr. Krishnendu Datta, Sr. Adv. Mr. Tanuj Sud, Adv.
: Mr. Ajay Kumar, Adv. & Ms. Stuti Vatsa, Adv.

ORDER

IA/341(AHM) 2023

Application is filed seeking substitution in IA/711(AHM) 2021. The RP Mr. Hiten Goyal of the applicant company replaces the applicant company, as the erstwhile applicant company M/s. Bhadreshwar Vidyut Pvt. Ltd. has been admitted to CIRP vide order dated 18.10.2022 by NCLT Chennai. The substitution is allowed. The amendments are allowed to be carried in IA/711(AHM) 2021, and IA 341 of 2023 is accordingly disposed of.

IA/763(AHM) 2022

Learned Counsel for the RP Mr. Jaimin Dave states that the clarifications sought vide order dated 13.02.2023 by this Bench have been complied with through an affidavit filed on 17.03.2023. Learned Sr. Counsel Mr. Virendra Ganda appears for respondent no. 5, the Successful Resolution Applicant and states that the query regarding the top five contributors of the Resolution Applicant has been complied with through the affidavit filed on 16.02.2023. Since the Bench has been reconstituted, this matter will have to be heard.

List for hearing on 11.04.2023.

IA/711(AHM) 2021

List for hearing on 11.04.2023.

IA/41(AHM) 2023

Learned Counsel Mr. Prithvi Raj Singh appears for respondent no. 7 and states that a reply has been filed by them. Learned Counsel Mr. Tirth Nayak appears for respondent no. 3 and 4 and seeks time to file reply. Learned Counsel Mr. Parth Shah appears for respondent nos. 1 and 2 and seeks time to file reply. Learned Counsel Ms. Renu Gaur appears for respondent no. 5 and seeks time to file reply.

Reply to be filed within seven days, with a copy of the other side. Rejoinder, if any, to be filed within seven days thereafter. The applicant to give a copy of the petition to the respondents, if not served already.

List for hearing on 27.04.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DEEP CHANDRA JOSHI
MEMBER (JUDICIAL)**